

Central Administrative Tribunal
Principal Bench

O.A. No. 919 of 1997

(AB)

New Delhi, dated this the 12th February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

1. Anil Kumar Sharma,
S/o Shri D.P. Sharma,
R/o 63-64, Saket Colony,
Hakikat Nagar,
Saharanpur-247001,
U.P.
2. Vijendra Kumar
S/o Shri Nathur Singh,
245, Shiv Vihar Colony,
Saharanpur, U.P.
3. Ashok Kumar,
S/o Harbans Lal Mohan,
2/1667, Behind V-25,
Hakikat Nagar,
Saharanpur, U.P. .. Applicants

(By Advocate: Ms. Anuradha)

Versus

1. Union of India through
the Secretary,
Ministry of Communications,
Dept. of Telecommunications,
Sanchar Bhawan, Ashoka Road,
New Delhi-110001.
2. Chief General Manager, Telecom,
U.P. Circle (West),
Saharanpur, U.P. .. Respondents

(None appeared)

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicants seek a direction to be considered eligible as a walk-in-group for promotion to the post of JTOs in terms of orders dated 18.4.94 (Annexure A) or alternatively to quash the orders dated 18.4.94 and 13.12.94 (Annexure B) as being illegal and violative of Article 14 and 16 of the Constitution of

India. They seek a direction to respondents to implement their own order dated 16.10.90 (Annexure C).

2. We have heard Ms. Anuradha. None appeared for respondents.

3. Ms. Anuradha states that applicants would be satisfied if respondents are directed to treat the present O.A. as their representation and dispose of the same by detailed and speaking order under intimation to applicants within a specified period of time.

4. This prayer is not an unreasonable one and under the circumstances the O.A. is disposed of with a direction to respondents to treat the O.A. as representation filed by applicants and dispose of the same by detailed and speaking order under intimation to applicants within three months from the date of receipt of a copy of this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

'gk'